

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:5131
ANSWERED ON:27.08.2010
HEALTH CARE AND PRIVATE SECTOR
Natarajan Shri P.R.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has some regulations to ensure accountability of the private sector in Health care provisons;
- (b) if so, the details thereof;
- (c) if not, whether the Government proposes to formulate any regulations/guidelines regarding the role of private sector in the Health care segment;
- (d) if so, the details thereof; and
- (e) the share of the Private sector as percentage to the total health care expenditure in the country?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (d): It is the primary responsibility of the concerned State Government to regulate the Health Care Sector including the private sector and also for ensuring accountability.

However, as per the Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002, complaints with regard to professional misconduct can be brought before the Medical Council of India or the concerned State Medical Council, as the case may be. The complaints related to medical negligence can be filed in District/ State/National Consumer Disputes Redressal Forum under the Consumer Protection Act.

Apart from the above, the Clinical Establishments (Registration & Regulation) Bill, 2010 has been passed by both the Houses of Parliament. The Bill aims at providing registration and regulation of clinical establishments with a view to prescribe minimum standards of facilities and services.

(e) As per National Health Profile 2009, published by Central Bureau of Health Intelligence, the share of the private sector as percentage of the total health expenditure was about 70 to 75%.